



2026:AHC:24956

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4450 of 2026

Abdul Wais

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anand Yadav, Raj Kumar Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.2-Commissioner, Azamgarh Division, Azamgarh to decide Appeal Case No.399/A, Computerised Case No.C202515000000162 expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.2 to decide the aforesaid appeal strictly *in accordance with law* and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 4, 2026

Pramod Tripathi